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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.508/94

Shri B.M.Tekale

..

Applicant

vs

Kendriya Vidyalaya Sangathan
& Anr.

..

Respondents

Coram: Hon'ble Shri N.K.Verma, Member(A)
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri Kishor Bute Patil,
Advocate for the applicant.

Dated: 18-4-94

Tribunal's Order:

(Per: Hon'ble Shri N.K.Verma, Member(A))

Shri Kishor Bute Patil counsel for the applicant has brought to our notice that the applicant was appointed in the Kendriya Vidyalaya since July 1989 on ad-hoc basis with several breaks in between. His appointment was till 25-6-93 with the stipulations that his services will be terminated after 179 days. After certain arguments learned counsel prayed for the withdrawal of the application with liberty to file separate application if considered necessary. Prayer granted.

It is denied that ~~the~~ ^{the} ~~case~~ ^{case} is within the jurisdiction of this court. Kendriya Vidyalaya is a Central Government funded organization, like the CSIR, ICR etc.


(Smt. Lakshmi Swaminathan)
Member/J


(N.K.Verma)
Member/A